

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SMISCELLANEOUS APPLICATION Diary No(s). 38592/2025

[Arising out of impugned judgment and order dated 17-05-2024 in C.A. No. 7024/2024 passed by the Supreme Court of India]

GOVERNMENT OF NCT OF DELHI & ANR.

Petitioner(s)

VERSUS

GAJRAJ & ANR.

Respondent(s)

(IA No. 164689/2025 - CONDONATION OF DELAY IN FILING and IA No. 164687/2025 - RECALLING THE COURTS ORDER)

Date : 12-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Ms. Sujeeta Srivastava, AOR

For Respondent(s) : Ms. Manika Tripathy, AOR
Mr. Ashutosh Kaushik, Adv.
Mr. Gautam Yadav, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Issue notice, returnable on 29.10.2025.
3. Tag with SLP (Civil) Diary No. 45446/2023.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR